

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO. 2770
ANSWERED ON TUESDAY, THE 17TH MARCH 2026/
[PHALGUN 26, 1947 (SAKA)]

DELAY IN DISPOSAL OF COMPETITION LAW APPEALS

QUESTION

2770. SHRI VIVEK K. TANKHA:

Will the Minister of CORPORATE AFFAIRS
be pleased to state:

कॉर्पोरेट कार्य मंत्री

- (a) whether the disposal rate of appeals under the Competition Act has declined due to the overwhelming burden of matters under the Insolvency and Bankruptcy Code, following the merger of the Competition Appellate Tribunal (COMPAT) with the National Company Law Appellate Tribunal (NCLAT) in 2017;
- (b) if so, the measures undertaken or proposed to ensure time-bound disposal of competition law appeals;
- (c) whether Government has considered constituting separate benches within NCLAT for matters arising under different statutes; and
- (d) the details on the number of appeals instituted, disposed of and pending before NCLAT post-merger under the Competition Act since 2021-22, year-wise?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTRY OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS**

(HARSH MALHOTRA)

(a) & (b) National Company Law Appellate Tribunal (NCLAT) is a quasi-judicial body. The outcome of the appeals filed before the NCLAT depends on facts and circumstances of each case. Sometimes, appeals are also filed before the Hon'ble Supreme Court against the order of the NCLAT. In few cases, the Hon'ble Supreme Court remands/ sets-aside the order of NCLAT and directs for fresh hearing of the Appeal.

(c) No such proposal is under consideration.

(d) The number of appeals instituted, disposed of and pending before NCLAT under the Competition Act since 2021-22, year-wise is at Annexure.

Annexure

S. No.	Category of cases	Year	Filed	Disposed of	Pending
1	Appeals under the Competition Act, 2002	2021	28	18	10
		2022	66	56	10
		2023	14	11	3
		2024	15	3	12
		2025	14	4	10
		2026 (upto Jan. 2026)	2	0	2
